

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 537 of 2018

IN THE MATTER OF:

Dr. Krupal Reddy

...Appellant

Vs

Axis Bank Ltd. & Anr.

...Respondents

Present:

**For Appellant: Mr. Jaspal Singh and Mr. Gaurav Gupta,
Advocates.**

For Respondents:

ORDER

26.10.2018: Mr. Jaspal Singh, learned counsel appearing on behalf of the Appellant submits that the Appellant – Dr. Krupal Reddy has instructed him to inform the Appellate Tribunal that he has already left the premises, therefore, he has no grievance against the impugned order.

In this circumstance, no separate order is required to be passed. The appeal is disposed of as it became infructuous.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk